

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of May, 2022 (through video conference)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
5.5.2022 Thursday At 10.30 A.M. Misc. Petitions	1.	86/MP/2022	AEPL	Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 for seeking a direction against Respondent No. 1 to extend the start date of MTOA, as sought for by Petitioner No.1 vide its letter dated 10.01.2022, and further restrain Respondent No. 1 from taking any coercive and precipitative measures, including but not limited to levying any penalty/ charges etc. for non-operationalisation of 114.25 MW out of the total 240 MW, on the Premise of the start date of MTOA being taken as 1.2.2022, till the final disposal of the present proceedings (On admission).
	2.	120/MP/2022	JITPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 11 and 22 of the Agreement for Procurement of Power dated 25.10.2021 seeking directions to Southern Regional Load Despatch Centre seeking revision of schedule in accordance with notified declared Availability by Jindal Thermal Power Limited(On admission).
	3.	133/MP/2021 alongwith I.A.No.52/2021	RPPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and the relevant provisions of the PPA, inter alia seeking extension/ deferment of Scheduled Commissioning Date for 45.6 MW out of the total 250 MW wind power project on account of Force Majeure events which delayed the Petitioner in performing its obligations under the Power Purchase Agreement dated 2.1.2018; declaration that the Petitioners Termination Notice dated 20.6.2021 claiming discharge by way of termination of the PPA with respect to the limited un-commissioned capacity of 19.9 MW out of the Project, in accordance with Article 4.5.3 read with Article 13.5 of the PPA is valid and binding (Interlocutory application seeking ad-interim ex-parte stay on operation of the letters dated 5.5.2021 and 7.5.2021 and restraining the Respondents from taking any coercive action against the Petitioner)(Part-heard).
	4.	111/MP/2022	GUVNL	Petition under Section 79(1)(b) of the Electricity Act, 2003 read with Clause 5(b) of the Settlement Deed dated 3.1.2022 and Supplemental PPA dated 30.3.2022 entered into between the Petitioner and the Respondent in regard to the base rate as on 15.10.2018.
Coram: Chairperson Member (ISJ) Member (AG) Member (PKS)	5.	11/RP/2022	NTPC	Petition for review of the Order dated 31.1.2022 in Petition No. 401/GT/2020 (On admission)
	6.	12/RP/2022	NETCL	Petition for review of the Order dated 28.2.2022 in Petition No. 308/TT/2020 (On admission)
Coram: Chairperson Member (AG) Member (PKS)	7.	26/RP/2021	JPL	Petition for review of the Order dated 24.11.2021 in Petition No. 560/MP/2020.
9.5.2022 Monday At 10.30 A.M. Misc. Petitions	1.	240/MP/2019	GMRWEL	Petition under Section 79(1)(b) of the Electricity Act, 2003 for claiming compensation on account of occurrence of "Change in Law" event as per Article 10.1.1 of the Case-1 long-term Power Purchase Agreement dated 21.3.2013 entered into between GMR Warora Energy Limited and DNH Power Distribution Corporation Limited, thereby resulting into additional recurring/non-recurring expenditure to GMR Warora Energy Limited for supply of 200 MW Contracted Capacity from its 2 x 300 MW Thermal Power Station at Warora, Distt. Chandrapur in the State of

			Maharashtra to DNH Power Distribution Corporation Limited.
2.	700/MP/2020	JPL	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of the event pertaining to change in law as per Article 10 of the Power Purchase Agreement dated 29.6.2012 read with Addendum I to PPA, dated 27.9.2017 executed between Petitioner and TANGEDCO for 200 MW Medium term power supply (PPA-I) and as per the terms of Power Purchase Agreement dated 23.8.2013 executed between the Petitioner and TANGEDCO for 400 MW long term power supply (PPA-II).
3.	514/MP/2020	ENICL	Petition under Section 63 and 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 seeking reliefs due to the occurrence of certain Force Majeure and Change in Law events under the Transmission Services Agreement dated 6.8.2009.
4.	49/MP/2021	NRSSXXITL	Petition under Section 61, 63 and 79(1)(f) of the Electricity Act, 2003 read with the statutory framework and the Transmission Service Agreement dated 2.1.2014 executed between NRSS-XXIX Transmission Limited and its Long-Term Transmission Customers for inter alia seeking relief for certain change in law events that have impacted the Project and reimbursement of additional expenditure incurred towards necessary use of hellicrane for implementation of the Project.
5.	70/MP/2019	SEP&EL	Petition for seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of 'Change in Law' events on account of imposition of Goods and Service Tax.
6.	374/MP/2020	ACME	Petition under 79(1)(f) of the Electricity Act, 2003 read with Article 17 of the Power Purchase Agreement dated 17.4.2017 executed by ACME Jaipur Solar Power Private Limited Petitioner with M. P. Power Management Company Limited and Delhi Metro Rail Corporation Ltd and in terms of the directions issued by the Central Government vide its Notification bearing No. 23/43/2018-R&R dated 27.8.2018 for allowing pass through of additional expenditure incurred by the generator on account of events pertaining to 'Change in Law' alongwith Commission's order dated 9.10.2018.
7.	373/MP/2019	SBE 4PL	Petition seeking Change in Law relief on account of imposition of safeguard duty on import of solar cells and modules.
8.	16/MP/2021	SEIL	Petition under Section 79 (1) (b) and 79 (1) (f) of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreement dated 1.4.2013 and amended Power Purchase Agreement dated 10.4.2015 entered into between Sembcorp Energy India Ltd. (formerly Thermal Powertech Corporation India Ltd.) and the distribution licensees of States of Andhra Pradesh and Telangana, seeking compensation on account of change in law event due to the levy of Evacuation Facility Charges and Rapid Loading Charges imposed by Coal India Limited.
9.	513/MP/2020	AP(m)L	Petition under Section 79 of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreements dated 7.8.2008 entered with Haryana Utilities; Guidelines for Determination of Tariff by Bidding Process for Procurement of Power by Distribution Licensees dated 19.1.2005, amended from time to time and revised Tariff Policy 2016, seeking compensation due to certain Change in Law events.
10.	179/MP/2020	TPREL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 19.7.2016, 21.10.2016, 21.10.2016 and 13.1.2017 executed between Tata Power Renewable Energy Limited and Solar Energy Corporation of India Limited for seeking

			compensation on account of Change in Law events due to enactment of GST Laws
11.	562/MP/2020	JPL	Petition under Section 79(1) (b) & (f) of the Electricity Act, 2003 read with clause 4.7 of the competitive bidding guidelines and article 13 of the power purchase agreements dated 7.8.2008 and 20.1.2009 entered into by Jhajjar Power Limited with Uttar Haryana Bijli Vitran Nigam Limited, Dakshin Haryana Bijli Vtran Nigam Limited and Tata Power Trading Company Limited respectively in relation to seeking compensation for decrease in revenues and increase in the costs as a result of change in law events.
12.	722/MP/2020	AP(41)PL	Petition under Section 79(1)(b) read with Section 79(1) (f) of the Electricity Act, 2003 for the declaration of 'change in law' event due to introduction and imposition of safeguard duty by way of Notification No. 2/2020-customs (SG) dated 29.7.2020 issued by the Department of Revenue, Ministry of Finance, Government of India, in terms of Article 12 of the Power Purchase Agreement dated 17.9.2019 executed between the Petitioner and the Respondent No. 1.
13.	723/MP/2020	APMPL	Petition under Section 79(1)(b) read with Section 79(1) (f) of the Electricity Act, 2003 for the declaration of 'change in law' event due to introduction and imposition of safeguard duty by way of Notification No. 2/2020-customs (SG) dated 29.7.2020 issued by the Department of Revenue, Ministry of Finance, Government of India, in terms of Article 12 of the Power Purchase Agreement dated 17.9.2019 executed between the Petitioner and the Respondent No. 1.
14.	188/MP/2021	CEPL	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 seeking compensation on account of events pertaining to change in law events, read with Article 10 of the Power Purchase Agreement dated 19.12.2013 executed between the Petitioner and the Respondent No. 1
15.	228/MP/2021	MRPL	Petition under Section 79(1)(b), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement(s) dated 28.12.2018 seeking issuance of appropriate order(s) / direction(s) / declaration from this Commission that the imposition of safeguard duty on the import of solar cells, whether or not assembled in modules or panels, vide Notification No. 2/2020-Customs (SG) dated 29.07.2020 issued by the Department of Revenue, Ministry of Finance (Government of India) is an event of Change in Law and for seeking approval of the quantum and mechanism of compensation (along with interest) as submitted along with the present Petition in line with the methodology provided by this Commission vide its order dated 20.08.2021 in Petition No. 536/MP/2020.
16.	167/MP/2021	AP&NL	Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 inter-alia seeking compensation on account of occurrence of Change in Law events relating to Power Purchase Agreements dated 18.12.2013 and 19.12.2013 entered into between the Petitioner and the Respondents
17.	215/MP/2021	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period.
18.	207/MP/2021	ERPL	Petition under Section 79(1)(b), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with

				Article 12 of the Power Purchase Agreement(s) dated 25.6.2019 seeking issuance of appropriate order(s) / direction(s) / declaration from this Commission that the imposition of safeguard duty on the import of solar cells, whether or not assembled in modules or panels, vide Notification No. 2/2020-Customs (SG) dated 29.7.2020 issued by the Department of Revenue, Ministry of Finance (Government of India) is an event of Change in Law and for seeking approval to the quantum and mechanism of compensation (along with interest) as submitted along with the present Petition in line with the methodology as settled by this Commission vide its order dated 20.8.2021 in Petition No. 536/MP/2020.
17.5.2022 Tuesday At 10.30 A.M. Misc. Petitions	1.	128/MP/2022	TPCL	Petition under Section 11(2) of the Electricity Act, 2003 read with 79 of the Electricity Act, 2003, along with Regulation 111-113 of the CERC Conduct of Business Regulations 1999 inter alia seeking directions to Respondent Nos. 1 to 8 to procure the power generated and supplied by the Petitioner from 6.5.2022 onwards in terms of directions as issued by Ministry of Power on 05.05.2022 under Section 11 of the Electricity Act, 2003. Seeking a declaration/direction with regard to rate/compensation at which such supply of power to Respondent Nos. 1 to 8 for the period between being 6.5.2022 to 31.10.2022, or such other period as extended by Ministry of Power from time to time, based on principles laid down with respect to Section 11(2) of the Electricity Act, 2003. (On admission).
	2.	214/MP/2021	RSUPL	Petition under Section 79 of the Electricity Act 2003 before the Central Electricity Regulatory Commission for approval of Change in Law and seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law event on account of rescission of Notification No. 1/2011 Customs dated 6.1.2011 vide Notification No. 7/2021 Customs dated 1.2.2021, which has resulted in increase in rate of basic customs duty on import of solar inverters, increase in quantum of social welfare surcharge and IGST in terms of Article 12 of the Power Purchase Agreement dated 10.8.2020 between M/s ReNew Solar Urja Private Limited and Solar Energy Corporation of India Limited.
	3.	226/MP/2021	AP41PL	Petition under Section 79 of the Electricity Act,2003 seeking approval of Change in Law event that has resulted in increase in rate of Basic Customs Duty on solar inverters being imported into India, on account of the rescission of Notification No. 1/2011 - Customs dated 6.1.2011 vide Notification No. 7/2021 - Customs dated 1.2.2021 issued by the Department of Revenue, Ministry of Finance, Government of India ("BCD Notification"). The BCD Notification rescinding the Notification No. 1/2011 dated 6.1.2011 has led to the increase in Basic Customs Duty from the existing 5% to 20% on the solar inverters being imported into India from 2.2.2021
	4.	227/MP/2021	APMPL	Petition under Section 79 of the Electricity Act,2003 seeking approval of Change in Law event that has resulted in increase in rate of Basic Customs Duty on solar inverters being imported into India, on account of the rescission of Notification No. 1/2011 - Customs dated 6.1.2011 vide Notification No. 7/2021 - Customs dated 1.2.2021 issued by the Department of Revenue, Ministry of Finance, Government of India ("BCD Notification"). The BCD Notification rescinding the Notification No. 1/2011 dated 6.1.2011 has led to the increase in Basic Customs Duty from the existing 5% to 20% on the solar inverters being imported into India from 2.2.2021.

5.	533/MP/2020	RRWTL	Petition invoking Section 79(1)(d) and (f) of the Electricity Act, 2003 read with Regulation 5(3) of the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010 seeking compensation/ relief for increased construction cost due to certain events of Change in Law as per the applicable provisions of Transmission Service Agreement dated 24.6.2015
6.	538/MP/2020	CWATL	Petition invoking Section 79(1)(d) and (f) of the Electricity Act, 2003 read with Regulation 5(3) of the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010 seeking compensation/ relief for increased construction cost due to certain events of Change in Law as per the applicable provisions of Transmission Service Agreement dated 24.6.2015. .
7.	168/MP/2021	RSEJPL	Petition under Section 79 of the Electricity Act, 2003 for approval of Change in Law and seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events on account of imposition of safeguard duty on solar cells/modules and rescission of Notification No. 1/2011 - Customs dated 6.1.2011 vide Notification No. 7/2021 - Customs dated 1.2.2021, which has resulted in increase in rate of basic customs duty on import of solar inverters, in terms of Article 12 of the Power Purchase Agreement dated 18.11.2019 between M/s ReNew Solar Energy (Jharkhand Three) Private Limited and Solar Energy Corporation of India Limited.
8.	171/MP/2021	RSWPL	Petition under Section 79 of the Electricity Act, 2003 for approval of Change in Law and seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events on account of imposition of safeguard duty on solar cells/modules and rescission of Notification No. 1/2011 - Customs dated 6.1.2011 vide Notification No. 7/2021 - Customs dated 1.2.2021, which has resulted in increase in rate of basic customs duty on import of solar inverters, in terms of Article 12 of the Power Purchase Agreements dated 13.8.2019 between M/s ReNew Sun Waves Private Limited. and Solar Energy Corporation of India Limited.
9.	471/MP/2019	TPREL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 28.06.2016 and 04.01.2017, executed between Tata Power Renewable Energy Limited and NTPC Ltd., for seeking compensation on account of Change in Law events viz. introduction/ enactment of Central and State Specific Laws for implementing Goods & Services Tax
10.	293/MP/2018	APIPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and NTPC Limited dated 19.4.2016 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements.
11.	294/MP/2018	APIPL	Petition seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement.

12.	150/MP/2019	APUPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements dated 3.5.2016 and 8.5.2016 executed by the Petitioner with the Respondents, seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements.
13.	274/MP/2021	SBE(3)PL	Petition under Section 79 of the Electricity Act 2003 read with Article 12 of the Power Purchase Agreements dated 6.10.2017 seeking in-principal approval for Change in Law event i.e., Finance Department (Tax Division), Government of Rajasthan Notifications dated 19.11.2019 and 30.03.2020 in terms of which Land Tax is to be imposed upon the Project land of 2 x 50 MW (100 MW) Solar PV Power Plants established by SB Energy Three Private Limited in the State of Rajasthan.
14.	275/MP/2021	SBE(4)PL	Petition under Section 79 of the Electricity Act 2003 read with Article 12 of the Power Purchase Agreements dated 27.4.2018 seeking in-principal approval for Change in Law event i.e., Finance Department (Tax Division), Government of Rajasthan Notifications dated 19.11.2019 and 30.03.2020 in terms of which Land Tax is to be imposed upon the Project land of 2 x 100 MW (200 MW) Solar PV Power Plants established by SB Energy Four Private Limited in the State of Rajasthan having land admeasuring 20,23,430 Sq. meter each with effect from 19.11.2019.
15.	268/MP/2021	Powerica	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Article 12 of the long-term Power Purchase Agreement dated 17.10.2019 entered into between M/s Powerica Limited and Solar Energy Corporation of India Limited for approval of Change in Law events and consequential compensation
16.	206/MP/2021	NTPC	Petition under Section 79 (1) (a) of the Electricity Act, 2003 read with Article 12.1.1 of the PPA dated 25.10.2019.
17.	273/MP/2021	NTPC	Petition under Section 79 (1) (a) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 21.12.2018 executed between NTPC Limited and Uttar Pradesh Power Corporation Limited, seeking compensation due to increase in costs on account of change in rate of Goods & Services Tax amounting to a Change in Law event with respect to the Solar PV Power Project having Project capacity of 140 MW at Bilhaur, Uttar Pradesh.
18.	256/MP/2021	ASE(4)PL	Petition under Section 86 of the Electricity Act 2003 read with Article 12 of the Power Purchase Agreement dated 30.11.2018 seeking in-principal approval for Change in Law event i.e., Finance Department (Tax Division), Government of Rajasthan Notifications dated 19.11.2019 and 30.03.2020 in terms of which Land Tax is to be imposed upon Adani Solar Energy Four Private Limited (ASEFPL) 50 MW Solar Power Plant's land measuring 10,11,715 Sq. meter with effect from 19.11.2019.
19.	182/MP/2020	OGPTL	Petition under Sections 79(1)(c), 79(1)(d), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Articles 11 and 12 of the Transmission Services Agreement dated 20.11.2015, seeking monetary compensation on account of occurrence of force majeure and change in law events.
20.	134/MP/2021	NER-IITL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 27.12.2016 executed between NER-II Transmission Limited (Petitioner NER-II) and its Long-Term Transmission Customers for inter alia claiming

				compensation due to Changes in Law and seeking an extension to the scheduled commissioning date of the relevant elements of the Project on account of Force Majeure events.
	21.	237/MP/2021	KTL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the statutory framework governing Interstate Transmission Systems, and Articles 11 and 12 of the Transmission Service Agreement dated 14.03.2016 executed between Khargone Transmission Limited and its Long-Term Transmission Customers for inter alia claiming compensation due to Change in Law and seeking extension in the scheduled commercial operation date of the relevant elements of the Project on account of Force Majeure.
19.5.2022 Thursday At 10.30 A.M. Generation Tariff Petitions	1.	111/MP/2022	GUVNL	Petition under Section 79(1)(b) of the Electricity Act, 2003 read with Clause 5(b) of the Settlement Deed dated 3.1.2022 and Supplemental PPA dated 30.3.2022 entered into between the Petitioner and the Respondent in regard to the base rate as on 15.10.2018.
	2.	302/GT/2020	NTPC	Petition for truing up of annual fixed charges for the 2014-19 tariff period in respect of the Feroze Gandhi Unchahar Thermal Power Station Stage-1 (2x210 MW) (Part-heard).
	3.	431/GT/2020	NTPC	Petition for determination of tariff for the 2019-24 tariff period in respect of the Feroze Gandhi Unchahar Thermal Power Station Stage-1 (2x210 MW) (Part-heard).
	4.	145/GT/2019	NTPC	Petition for approval of tariff of Lara Super Thermal Station (1600 MW) for the period from anticipated date of commercial operation of Unit-I (i.e. 15.5.2019) to 31.3.2024 (Part-heard)
	5.	287/GT/2020	NTPC	Petition for truing up of annual fixed charges for the 2014-19 tariff period in respect of the Feroze Gandhi Unchahar Thermal Power Station Stage-3 (1x210 MW)(Part-Heard).
	6.	427/GT/2020	NTPC	Petition for determination of tariff for the 2019-24 tariff period in respect of the Feroze Gandhi Unchahar Thermal Power Station Stage-3 (1x210 MW)(Part-heard).
	7.	570/GT/2020	DVC	Petition for revision of tariff for the 2014-19 tariff period after truing up exercise and determination of tariff for the 2019-24 tariff period in respect of Chandrapura Thermal Power Station, Units 7 and 8 (500 MW)(Part-heard).
	8.	216/GT/2019	NPGCPL	Petition for approval of tariff of Nabinagar STPS Stage-I (3x660 MW) from anticipated COD of Unit-1 (1.8.2019) to 31.3.2024.
	9.	219/GT/2019	NLCIL	Petition for determination of tariff for the period from the date of anticipated CoD during the control period 2019-24 until 31.3.2024 in respect of Neyveli New Thermal Power Station 2 x 500 MW.
	10.	407/GT/2020	GMRKEL	Petition for determination of Generation Tariff for the period 1.4.2019 to 31.3.2024 and truing-Up of Generation tariff from 1.4.2014 to 31.3.2019 in respect of 262.5 MW gross capacity sale from 3 x 350 MW Kamalanga Thermal Power Plant of GMR-Kamalanga Energy Limited to GRIDCO.
	11.	641/GT/2020	TUL	Petition for truing up of tariff for the period 2016-19 in respect of 1200 MW Teesta-III Hydro-electric Project, Sikkim and determination of tariff for the period 2019-24 in respect of 1200 MW Teesta-III Hydro-electric Project, Sikkim.
	12.	181/GT/2019	NTPC	Petition for approval of tariff of Gadarwara Super Thermal Power Station (2 x 800 MW) for the period from anticipated date of Commercial Operation of the Unit-I (i.e. 30.4.2019) to 31.3.2024.
20.5.2022 Friday At 10.30 A.M. Misc. Petitions	1.	271/MP/2021	CTU	Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking directions for implementation and establishment of new pooling station at Fatehgarh-II

			connected through LILO of Fatehgarh Poling Station-Bhadla 765 kV d/c line(On admission).
2.	104/MP/2022	RSDCL	Petition under Section 79 of the Electricity Act, 2003 seeking extension of timelines of Connectivity and LTA for its Solar Power Project at Nokh Solar Park (On admission).
3.	118/MP/2022	VRPL	Petition under Sections 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and the revised procedure for Grant of Connectivity to Projects based on Renewable Sources to inter State Transmission System dated 20.2.2021 (On admission) .
4.	119/MP/2022 alongwith I.A.No.28/2022	KSKMPL	Petition under Section 79(1)(f) and (k) of the Electricity Act, 2003 for adjudication of disputes and return of performance bank guarantee(Interlocutory application for interim order) (On admission) .
5.	149/MP/2021	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents (On admission).
6.	91/MP/2018	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.07.2012 as amended on 19.12.2014 and 23.01.2018 in regard to non-payment of tariff and unilateral deduction of the monthly energy bills of the Petitioner by the Respondents
7.	53/MP/2021	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents.
8.	61/MP/2021	KSKMPL	Petition under Section 79(1)(f) and (k) of the Electricity Act, 2003 for adjudication of disputes arising on account of termination of the Power Purchase Agreement dated 31.7.2012 by the Respondent Nos. 1 and 2.
9.	44/MP/2022	TPDDL	Petition under Sections 60, 61, 79(1)(f), 86(1)(e) and 29(5) of the Electricity Act, 2003 read with Regulation 17 of CERC (Terms and Conditions of Tariff), Regulations, 2019 seeking adjudication of dispute with NTPC Limited in terms of the Order dated 17.1.2022 passed in WP (C) 10026 of 2020.
10.	116/MP/2019	KBUNL	Petition for resolution of disputes regarding payment of capacity charges for the allocated capacity for Muzaffarpur Thermal Power Station (MTPS) Stage-II (2 x 195 MW)
11.	606/MP/2020	MPL	Petition under Regulations 11, 26 and 29 of the CERC (Terms and Conditions of Tariff) Regulations, 2019 read with other relevant provisions and Commissions directions in the Order dated 20.3.2017 in Petition No. 72/MP/2016.
12.	605/MP/2020	ARIMA SPPL	Petition under Section 79 of the Electricity Act, 2003 and the statutory framework governing the procurement of power through competitive bidding and Article 11 read with Article 13.5 and Article 4.5.3 of the Power Purchase Agreement dated 22.11.2018 executed between Solar Energy Corporation of India Limited and Arina Solar

				Power Limited seeking directions to restrain SECI from invoking the bank guarantees and for returning the bank guarantees.
	13.	155/MP/2019	UPCL	Petition filed under Section 79 (1) (f) of the Electricity Act, 2003 read with Articles 3, 6, 7.2(b) and other provisions of the Power Purchase Agreement dated 26.12.2005 seeking adjudication of disputes related to legitimate dues payable to Udipi Power Corporation Limited by the Karnataka ESCOMs(Part-heard).
	14.	119/MP/2017	RSETPL	Petition under Section 79 of the Electricity Act, 2003 and Power Purchase Agreement dated 8.1.2011 entered into between Rajasthan Sun Technique Energy Private Limited and NTPC Vidyut Vyapar Nigam Limited for extension of Schedule Commissioning Date.
	15.	275/MP/2020	RSTEPL	Petition under Section 79 of the Electricity Act, 2003 and Power Purchase Agreement dated 8.1.2011 signed between the Petitioner and the Respondent seeking suitable directions for the release of the payment of cumulative amount of Rs. 32,51,77,020/- raised by the Petitioner under its invoice dated November 4, 2016, December 5, 2016, January, 4, 2017, February 4, 2017 and March 4, 2017 for supply of electricity and payment of Late Payment Surcharge as per Article 10.3.3 of the Power Purchase Agreement dated 8.1.2011.
	16.	24/AT/2022	NBTL	Petition under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the transmission system to be implemented by Nangalbibra - Bongaigaon Transmission Limited
	17.	33/TL/2022	NBTL	Petition under Sections 14, 15 and 79 (1) (e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to grant of transmission license to Nangalbibra - Bongaigaon Transmission Limited.
24.5.2022 Tuesday At 10.30 A.M. Misc. Petitions	1.	252/MP/2021	HVPNL	Petition under Section 79(1)(f) and 79(1)(c) read with Section 158 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and seeking reference to arbitration of inter-state dispute between the Petitioner being the State of Haryana and the Respondent being the Union Territory Chandigarh with respect to the recovery of an amount of Rs.11,15,64,277.30, i.e. the cost of 15.8 crores units of pilfered electricity at the then prevalent rates along with compound interest @18% till the date of payment (On admission).
	2.	67/MP/2022	ACME Jaipur	Petition under Section 142 read with Section 79(1) (f) and Section 79(1)(k) of the Electricity Act, 2003 for seeking urgent direction(s) and action against Respondent No.1 Madhya Pradesh Power Management Company Limited for being in non-compliance of the specific and express directions/orders of this Commission dated 20.8.2021 in Petition No. 373/MP/2020 and the provisions of the Electricity Act, 2003, and seeking issuance of directions against the Respondent No. 1 to comply with the unequivocal directions of this Commission (On admission).
	3.	259/MP/2021	SBSRPCEPL	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, seeking deferment of operationalization of Long-Term Access (LTA) granted by the Central Transmission Utility (CTU) to the Petitioner. (On admission).
	4.	265/MP/2021	ADTL	Petition invoking Section 79 (1)(c) and (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking compensation/ relief for the

			additional expenditure incurred by the Petitioner during the construction of the Project due to certain Change in Law and Force Majeure events, as per the applicable provisions of Transmission Service Agreement dated 22.9.2015. (On admission).
5.	269/MP/2021	SPDC (AP)L	Petition under Sections 79(1) (b), (c) and (k) of the Electricity Act, 2003 seeking approval of the terms of the Tripartite Power Sale Agreement dated 1.12.2021 between SECI, APDISCOMS and GoAP, for purchase of 7000MW solar power with an annual ceiling quantum of 17000 MU for 25 years. (On admission).
6.	282/MP/2021	RKMPPL	Petition under Section 79(1) (b), 79 (1)(f) and 79 (1)(k) of the Electricity Act 2003, read with Articles 11.5.3, 11.5.4, 12.1, 24.3 and 24.4 of the Pilot Agreement for Procurement of Power (PAPP) dated 26.10.2018 executed between the Petitioner (RKM) and the Respondent (PTC) seeking payment of the outstanding amount on account of (i) monthly supply bills; (ii) late payment surcharge; (iii) additional interest; and for furnishing of Letter of Credit as payment security mechanism (On admission)..
7.	99/MP/2022	LBTL	Petition under Sections 17(3) & 17(4) of Electricity Act, 2003 seeking approval for creation of security interest over the Petitioner's Assets in favour of Respondent No. 2 (as the Security Trustee acting for the benefit of the Lenders) in respect of the Petitioner's Transmission Project.
8.	25/MP/2020	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreements dated 17.03.2010 and 21.03.2013 executed between GMR Warora Energy Limited and the Distribution Companies in the States of Maharashtra and Dadra and Nagar Haveli pursuant to liberty granted in Order dated 16.05.2019 in Petition No. 284/MP/2018.
9.	105/TL/2022	GTL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Gadag Transmission Limited
10.	106/AT/2022	GTL	Application under Section 63 of the Electricity Act, 2003 for adoption of Transmission Charges with respect to the Transmission System "Transmission Scheme for Solar Energy Zone in Gadag (2500 MW), Karnataka -Part A" being established by Gadag Transmission Limited.
11.	30/TL/2022	KTL	Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 with respect to grant of inter-State transmission licence to Kallam Transmission Limited.
12.	48/TL/2022	PSTL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission Licence to Powergrid Sikar Transmission Limited (Formerly, Sikar New Transmission Limited
13.	50/TL/2022	PASTL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission Licence to Powergrid Aligarh Sikar Transmission Limited (Formerly, Sikar-II Aligarh Transmission Limited)

	14.	69/TL/2022	PSITSL	Application under Section 14 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 for grant of separate Transmission Licence for implementation of scope of work as detailed in the Petition through Regulated Tariff Mechanism (RTM) mode to Power Grid Southern Interconnector Transmission System Limited.
26.5.2022 Thursday At 10.30 A.M. Misc. Petitions	1.	187/MP/2021	MSEDCL	Petition under Section 94(1)(g) of the Electricity Act, 2003 read with Regulation 76 and 77 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 ("CERC Tariff Regulations 2019"), and read with Regulation 111, 112 and 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking directions from the Commission to Respondent IPP's for providing rebate in fixed charges, interest free deferment of capacity charges and reduced late payment surcharge on account of covid-19 pandemic in view of the ministry of power Notification dated 15.5.2020/16.5.2020 (On admission)..
	2.	185/MP/2021	RKM PPL	Petition under Section 79 (1)(b), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003, read with Article 8.6.7 of the PPA dated 15.3.2016 executed between the RKM Powergen Private limited (hereinafter referred to as 'Petitioner') and the Uttar Pradesh Power Corporation Limited (hereinafter referred to as 'UPPCL/ Respondent No.1'), imploring this Commission to direct the Respondent No. 1 to make payments, to the Petitioner of the amounts outstanding in terms of the PPA on account of Late Payment Surcharge; and reimbursement of the illegally deducted penalty for short supply of power. (On admission).
	3.	186/MP/2021	DGVCL	Petition under Section 79 (1) (c) read with Sections 142 and 146 of the Electricity Act, 2003 regarding non-compliance of the order dated 8.6.2013 in Petition No. 245/MP/2012(On admission).
	4.	29/MP/2022	DBPL	Petition under Section 79 of the Electricity Act, 2003 for execution of Order dated 19.12.2017 in Petition No. 229/MP/2016 and Order dated 6.1.2020 in Petition No. 208/MP/2018; and initiation of proceedings/ appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the Order dated 19.12.2017 in Petition No. 229/MP/2016 and Order dated 6.1.2020 in Petition No. 208/MP/2018(On admission).
	5.	32/MP/2022	DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for recovery of amounts payable by the Respondent to the Petitioner against the Monthly Bills and the Late Payment Surcharge thereon under the Power Purchase Agreement dated 19.8.2013 entered into between the Petitioner and the Respondent (On admission) .
	6.	78/MP/2022 alongwith I.A. No. 9/2022	MSEPL	Petition under Section 79 of the Electricity Act, 2003 read with the relevant provisions of Power Purchase Agreement dated 3.7.2020 executed between M/s Masaya Solar Energy Private Limited and Solar Energy Corporation of India Ltd. inter alia seeking extension of time for achieving Financial Closure, Land Acquisition and extension of the Scheduled Commissioning Date of the 300 MW solar power project in terms of Power Purchase Agreement dated 3.7.2020, on account of the Force Majeure event beyond the reasonable control of the Petitioner, i.e., inordinate delay/time taken by the Government of India in allowing the Petitioner's Foreign Direct Investment application(Interlocutory application for interim ex-parte relief)(On admission) .

7.	125/TD/2022	SPT	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020
8.	100/MP/2022	WRSSXXI(A)	Petition under Sections 17(3) & 17(4) of Electricity Act, 2003 seeking approval for creation of security interest over the Petitioner's Assets in favour of Respondent No. 6 (as the Security Trustee acting for the benefit of the Lenders) in respect of the Petitioner's Transmission Project.
9.	76/MP/2019	RRVPL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 for recovery of dues from the Respondent (Punjab State Power Corporation Limited).
10.	140/MP/2019	TRNEPL	Petition under section 79 (1) (f) of the Electricity Act, 2003 seeking various reliefs against Respondent No. 1 in terms of Power Purchase Agreement dated 25.7.2013
11.	144/MP/2019	AWPL	Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Regulations 27 and 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in Inter State Transmission and related matters) Regulations, 2009 for time extension of infusion of equity as provided under Clause 9.3.2 of the Detailed Procedure issued by the Central Commission for `Grant of Connectivity to projects based on Renewable sources to the Inter State Transmission System.
12.	258/MP/2019	JPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 17 of the PPA dated 20.1.2009 for adjudication of dispute with respect to non-payment of amount towards the level of lifting penalty paid to coal suppliers by Jhajjar Power Limited in terms of Article 1.2.8 of Schedule 7 of the PPA for the Contract Year 2016-17.
13.	279/MP/2019	PGCIL	Petition under Regulation 55, "Power to remove difficulties" and Regulation 54, "Power to Relax" of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014, on account of additional cost incurred owing to revision of scale of pay for executives and non-executives from 1.1.2017 to 31.3.2019 consequent to implementation of pay revision and revision of gratuity amount with effect from 1.1.2017, as detailed in the Petition.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Legal)

13.5.2022